

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
WEST ZONAL BENCH
COURT No.**

Misc. Application No. ST/Misc/86780/2018

(on behalf of Appellant)

in

Appeal No. ST/87436/2018

(Arising out of Order-in-Appeal No. CD/TR(Appeals)ME/171/2017-18 dated 19.03.2018 passed by Commissioner of GST & Central Excise, Thane)

**Commissioner of CGST, Mumbai Central Appellant
Pune-I**

4th floor, C.Ex. Bldg.,
Churchgate,
Mumbai 400 020.

Vs.

Hotel Imperial Inn

Respondent

45, Telly Park Road,
Andheri (E),
Mumbai 400 069.

Appearance:

Shri D.M. Shinde, Authorised Representative for the Appellant
None for the Respondent

CORAM:

Hon'ble Mr. S.K. Mohanty, Member (Judicial)

Hon'ble Mr. Sanjiv Srivastava, Member (Technical)

FINAL ORDER NO. **A/85785/2019**

Date of Hearing: 24.04.2019

Date of Decision: 24.04.2019

PER: BENCH

Heard the learned AR for Revenue. None appeared for the respondent.

2. Revenue has filed this miscellaneous application, seeking for withdrawal of appeal on the ground of litigation policy, as the amount involved in the present appeal is less

than Rs.20,00,000/-, as per the Litigation Policy Circular of the CBEC, bearing No. 390/Misc./163/2010-JC(8-2011) dated 17.8.2011, as amended by Circular F.No. 390/Misc./116/2017-JC dated 11.7.2018.

3. In the result, Revenue's appeal is dismissed as withdrawn. Miscellaneous application is also disposed of.

(Dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

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